

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.9673/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in CRLA No. 2368/1989 passed by the High Court Of Judicature At Allahabad)

DHARAMPAL & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 138323/2022 - EXEMPTION FROM FILING O.T.)

Date : 13-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Chandan Mishra, Adv.
Mr. Amit Kumar Sinha, Adv.
Mr. Sriram Kamal, Adv.
Mr. Aditya Prasad, Adv.
Mr. Shiv Kumar, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. P.S. Tomar, Adv.
Mr. Mohd. Alim Khan, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Prateek Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR